

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 87522 of 2016

(Arising out of Order-in-Appeal No. PUN-SVTAX-000-APP-137-16-17 dated 04.07.2016 passed by the Commissioner of Service Tax (Appeals), Pune-I).

M/s. Worbus International Pvt. Ltd.

Appellant

Office No.305, Building No.2,
Commerzone, Samrat Ashok Path,
Yerwada, Pune 411 006.

Vs.

Commissioner of Service Tax-I, Pune

Respondent

F-WQing, 3rd floor, ICE House,
41/A, Sassoon Road, Pune 411 001.

Appearance:

Written submissions for the Appellant

Shri Nitin Ranjan, Deputy Commissioner, Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/87032/2021**

Date of Hearing: 01.11.2021

Date of Decision: 01.11.2021

In this matter, the issue has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and SVLDRS Form-IV filed.

2. Learned AR confirms the same.

3. Since the issue has been settled under SVLDRS, the appeal is dismissed as deemed withdrawn.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

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